

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3444/2016

New Delhi this the 6th day of October, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)

Monisha Chahal,
Aged about 25 years,
W/o. Himkar Singh
R/o. ASP Residence, Nakhtrana
Taluka Nakhatrana, Kutch Dist, Gujarat
Working as Inspector (Examiner)
Employee Code-793
Cochin Custom House

...Applicant

(By Advocate: Mr. Sudarshan Ranja with Mr. Ramesh Rawat)

Versus

1. The Union of India through
Secretary (Revenue),
Ministry of Finance,
North Block, New Delhi.
2. The Central Board of Excise and Customs
(CBE&C)
Department of Revenue,
Ministry of Finance,
Govt. of India, 4th Floor,
Hudco Vishala Building,
Bhikaji Cama Place, R. K. Puram,
New Delhi.
3. The Chief Commissioner Cochin Zone
Central Excise Customs and Service Tax
Central Revenue Building,
I.S. Press Road,
Cochin-682 018.
4. The Chief Commissioner of Central Excise
Ahmedabad Zone,
Central Excise Bhavan,
Nr. Polytechnic
Ambawadi, Ahmedabad, Gujarat.
5. The Secretary,
Ministry of Personnel, Public Grievances
& Pensions, Department of Personnel & Training,
North Block, New Delhi.

...Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

The main grievance of the learned counsel at this stage is that, although the applicant has already filed the representation for redressal of her grievances, which has already been referred to the competent authority by the Director vide letter dated 11.07.2016 (Annexure A/8), but the same has not yet been decided by the competent authority.

2. Having heard the learned counsel for the applicant, having gone through the records with his valuable assistance, the O.A is disposed of with the direction to the Chief Commissioner of Central Excise at Ahmedabad Zone, (respondent no.4) to sympathetically consider and decide the indicated representation already filed by the applicant in accordance with law and keeping in view the order dated 11.05.2015 (Annexure A/7), in the case of Medha Roopam, IAS issued by the DOP&T, for the purpose of party, within a period of one month from the date of receipt of a copy of this order, positively. No costs.

A copy of this order be issued **Dasti**.

(P. K. Basu)
Member (A)

(Justice M. S. Sullar)
Member (J)
06.10.2016

/Mbt/